

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
NEXWXRDXAHHIO.A. No. 39
XXX No.

1990

DATE OF DECISION 5-4-1990

Shri Gordhandas Karsanbhai Barad Petitioner

Shri M.D. Rana Advocate for the Petitioner(s)

Versus

Union of India & Others Respondent

Shri J.D. Ajmera Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. A.V. Haridasan : Judicial Member

The Hon'ble Mr. M.M. Singh : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Gordhandas Karsanbhai Barad,
Retired Jeep Driver,
Department of Field Publicity,
Government of India,
Residing at Sheri Number 3,
Sardar Para Plot, Junagadh.

: Applicant

Versus

1. Union of India,
Notice to be served through
The Director of Field Publicity,
Ministry of Information & Broad-
casting, Govt. of India, New Delhi,
2. Regional Officer & Director,
Field Publicity Department,
Govt. of India, Ashram Road,
Ahmedabad. : Respondents.

Coram : Hon'ble Mr. A.V.Haridasan : Judicial Member
Hon'ble Mr. M.M.Singh : Administrative Member

ORAL ORDER

Date: 5/4/1990

Per: Hon'ble Mr. A.V.Haridasan : Judicial Member

Heard Mr.M.D.Rana and Mr.J.D.Ajmera, learned
counsel on either side. Aggrieved by order dated
10.7.1989 of ^{the} Regional Officer, Field Publicity Department
Ahmedabad rejecting the applicant's prayer for compass-
ionate appointment for his son, the applicant has filed
this application under Section 19 of the Administrative
Tribunals Act. The applicant while in service of the
respondent was compulsory retired from service on the
ground of his medical unfitness. The applicant made
a representation to the respondents that his family
^{has become} ~~is~~ indigent on account of his compulsory retirement, and
Requesting that ^M employment may be provided to one of his sons. This
representation was turn ^{down} by the respondent by the
impugned order on the ground that one of the sons of
the applicant ^{was} ~~is~~ employed. The applicant has stated
that his son was only temporarily employed in the
Collector's office in connection with ^{the} election ~~and~~
that this employment was only for a very short

(1) (3)

period and he is presently unemployed, stating these facts the applicant had made a representation to the Director, Field Publicity, Ministry of Information & Broadcasting, Govt. of India, New Delhi (first respondent) in September, 1989. This application has been filed immediately thereafter praying that the impugned order at Annexure-I may be quashed and the respondents may be directed to provide compassionate appointment to the applicant's son. Having heard the counsel for the applicant and having gone through the application and connected the records we are of the view that interest of justice would be met if the first respondent is directed to dispose of the Annexure-7, the representation made by the applicant in September, 1989 taking into consideration of all the facts mentioned therein in accordance with the law within a period of three months from the date of communication of this order. We, therefore, admit the application and dispose of the same with the above direction. In case the applicant is aggrieved by the outcome of the representation, he will be at liberty to approach this Tribunal for appropriate relief.

M M L

(M.M.Singh)
Administrative Member



(A.V. Haridasan)
Judicial Member

a.a.bhatt